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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2722/2001

New Delhi, this the 10th day of October, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri B.K.Srivastava
S/o Late Shri S.S.Lal
R/o 143, Arjun Nagar~
S.J.Enclave,
New Delhi-110 029.

....Applicant

(Applicant in person)

V E R S U S

GOVT. OF NCT OF DELHI : THROUGH

1. Chief Secretary
Players Building,
I.P.Estate, Delhi.
2. Director of Employment
2, Battery Lane,
Delhi - 110 054
3. Sub-Regional Employment Officer
Delhi University, Delhi - 110 007.
4. District Employment Officer,
District Employment Exchange (Central)
Curzon Road, New Delhi - 110 001.

....Respondents.

O R D E R (ORAL)

By Shri Shanker Raju,

The present OA is disposed of at the admission stage itself.

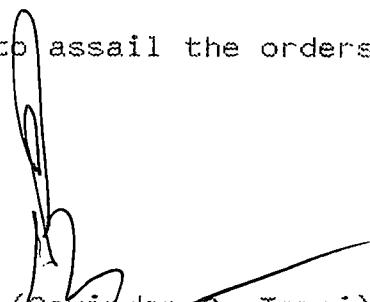
2. The grievance of the applicant is that he has been proceeded against in two disciplinary proceedings and the Enquiry Officer exonerated him in both. The disciplinary authority despite serving him a copy without any disagreement is yet to take a final decision in the enquiry, resulting in denial of

benefits to the applicant pertaining to his promotion and other consequential benefits.

3. In this view of the matter and having regard to the fact that the enquiry has been completed and as per Rule 15 of the CCS (CCA) Rules, after completion of the enquiry, the disciplinary authority has to pass an order within the period of six months, the respondents are directed to take a final decision in the enquiries concluded against the applicant within a period of two months from the date of receipt of a copy of this order. However, if the applicant is still aggrieved, he is at liberty to assail the orders in accordance with law.



(Shanker Raju)
Member (J)


(Govindan S. Tampi)
Member (A)

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